

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM

**IA (IBC) 1552 & 1176/2022 & IA (IBC) 26/2023 in
CP(IBC) No.363/7/HDB/2020**
u/s. 7 of IBC, 2016

IN THE MATTER OF:

India Infrastructure Finance Company Ltd

...Financial Creditor

VS

Ind-Barath Power Infra Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA 1552/2022

Both sides present. It is presented by Ld. Counsel for the RP that despite clear directions from this Tribunal from time-to-time, more particularly the directions dated 21.02.2023, the ex-management of the CD had not furnished the information/documents sought for. As a result, the CIRP is getting delayed. Ld. Counsel Mr. Sai Charan representing the Ld. Counsel for the CD submits that whatever information/documents available, the ex-management of the CD has already furnished. The ex-management of the CD required further time to produce information/documents. While granting one week time to the respondents to comply the orders, we post this matter **for orders on 31.03.2023**. Information/documents as sought with a copy to RP should be filed with the Registry.

IA 1176/2022 & IA 26/2023

Both sides present. For orders, **post on 31.03.2023**.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**